

Report

Shri Satya Narayan Sinha: I have requested my colleague to make enquiry about it and whatever information they will receive, they will place before the House or he will deal with it when the Demands of the External Affairs Ministry are going to be discussed.

About this Punjab affairs, Sir, I do not know because Government has not come to a final decision yet, the matter is being discussed. We are meeting. The Cabinet has been called again today. Some hon. Members mentioned about something having appeared in the Press; we cannot help it. In these days the Press publishes many things.

Shri D. C. Sharma: Some Members of the Cabinet leak out those things.

श्री प्रकाशबीर शास्त्री : कैबिनेट के रहस्य कैसे प्रकट हो जाते हैं ? इस तरह देश कैसे चलेगा ?

श्री सत्य नारायण सिंह : क्या करें ? बदकिस्मती है इस मुल्क की । क्या किया जाये ?

It happens Sir; it has not happened once.

श्री रामसेवक यादव : क्या मंत्री-मंडल में कुछ भेदिये लोग हैं ?

Shri Satya Narayan Sinha: As soon as the decision is taken by the Government with regard to Punjabi Suba, about the details, certainly Statement will be made to the House.

Shri Hari Vishnu Kamath: What about the Election Law Amending Bill?

Shri Jagdev Singh Siddhanti: Not only Punjabi Suba, but Haryana also.

श्री सत्य नारायण सिंह : पंजाबी सूबे के साथ ही हरियाणा मिला हुआ है ।

Mr. Speaker: Shri Satya Narayan Sinha—Next item.

Shri Hari Vishnu Kamath: Have you discussed with the Chairman about the questions of Rajya Sabha Demands? What is the position? It is an important matter.

Mr. Speaker: They are not yet finalised. I have seen him. I have discussed with him. He promised to discuss with his own Members and give his reply.

Shrimati Renuka Ray: What about my suggestion about cutting out Calling Attention motions?

Shri Satya Narayan Sinha: Which Calling Attention motion?

Shrimati Renuka Ray: Calling Attention Notices should not be taken up.

Shri Satya Narayan Sinha: That is for the Speaker to decide.

श्री स० मो० बनर्जी : इमर्जेंसी के बारे में जनरल बात तो हो गई, लेकिन एक व्यक्ति के बारे में मैंने कानिग एट शत नोटिस दिया है, जो कि जेल में है और चौदह दिन से भूखा मर रहा है । उस के बारे में क्या पोजीशन है ?

अध्यक्ष महोदय : उस के बारे में मैं क्या कह सकता हूँ ?

श्री स० मो० बनर्जी : आप मिनिस्टर को स्टेटमेंट करने के लिए कह सकते हैं ।

अध्यक्ष महोदय : मैं ऐसा नहीं कर सकता हूँ ।

श्री स० मो० बनर्जी : अगर वह मर जायेगा तो हत्या उन पर पड़ेगी ।

13.07 hrs.

MOTION re: REPORT OF THE COMMITTEE OF PRIVILEGES

FORTH REPORT

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Mr. Speaker, Sir, as a result of the discussion which you had with the leaders of the opposition yesterday in your Chamber about the Privilege Committee Report I am bringing forward before the House a

Motion which I hope the House will unanimously accept without any discussion.

Sir, I move:

"That the Fourth Report of the Committee of Privileges presented to the House on the 30th March, 1966 be referred back to the Committee."

Mr. Speaker: The question is . . .

Shri S. M. Banerjee (Kanpur): Sir, I want to say something, not on the merit of the Report. Either allow me now or when you put the Motion to vote.

Mr. Speaker: I am putting the Motion to the vote of the House now.

ड० राम मोहंर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, इस पर घाप कुछ बोलने दें, क्योंकि इस के बिना सारा मामला अधूरा रह जायेगा।

अध्यक्ष महोदय : इस पर इस वक्त बोलने की जरूरत नहीं है। जब सब ने मिल कर इस बारे में फैसला किया है, तो इस रिपोर्ट को बगैर किसी कमेंट के कमेटी को वापस भेज दिया जाना चाहिए।

ड० राम मोहंर लोहिया : यह तो फैसला नहीं है कि यहां पर इस बारे में न बोला जाये।

अध्यक्ष महोदय : माननीय सदस्य के इतिनिधि वहां पर मौजूद थे। वहां पर ही इस बारे में फैसला हुआ था।

श्री रामसेवक यादव (बाराबंकी) : क्या यह फैसला हुआ था कि यहां पर जुबान न खोली जाये ?

अध्यक्ष महोदय : मैं इस वक्त इस पर बहस की इजाजत नहीं दे सकता हूं।

ड० राम मोहंर लोहिया : मैं घाप को इतमीनान दिनाता हूं कि घाप के बारे में मैं कुछ नहीं कहूंगा।

अध्यक्ष महोदय : मेरे बारे में घाप बेजक कहते रहें, लेकिन यह उसूलन गनर है कि

जब सब ने मिल कर यह फैसला कर लिया है कि इस रिपोर्ट को वापस भेज दिया जाये, तब इस मौके पर इस बारे में फिर से बहस की जाये।

ड० राम मोहंर लोहिया : सारे देश में यह बात फैलाई जा रही है कि संयुक्त समाजवादी दल संसदीय प्रणाली को खरम करना चाहता है। यह बात बिल्कुल झूठी है। चूंकि हमारा तीखा और तीखा विरोध होता है, इसलिये हमारे खिलाफ यह लोग ऐसी बातें उठा रहे हैं। वास्तव में ये लोग सारे कायदे कानूनों को तोड़ रहे हैं और इस प्रकार संसदीय प्रणाली को खरम कर रहे हैं।

अध्यक्ष महोदय : इस वक्त इस बारे में बहस नहीं हो सकती है।

श्री रामसेवक यादव : यहां पर बात नहीं सुनी जाती है, उसी का नतीजा यह प्रस्ताव है। इस लिए मेरा निवेदन है कि अगर सदस्यों की बातों को सुन लिया जाये, तो समय भी बचेगा और गलतियां भी नहीं होंगी।

अध्यक्ष महोदय : मैं ने मुन लिया है। सब ने बंट कर यह फैसला किया है। अब उस के बाद माननीय सदस्य यहां पर उस के बारे में बहस करना चाहते हैं। इस वक्त उस की जरूरत नहीं है।

श्री रामसेवक यादव : जो हम कहना चाहते हैं, वह मुन लीजिये। इस वक्त उस फैसले का कोई विरोध नहीं किया जा रहा है।

Mr. Speaker: Now I am putting the Motion to the vote of the House. The Question is. . .

Shri S. M. Banerjee: This is no democracy.

Mr. Speaker: The question is:

"That the Fourth Report of the Committee of Privileges presented to the House on the 30th March,

[Mr. Speaker]

1966 be referred back to the Committee."

The motion was adopted.

Mr. Speaker: The Report is referred back to the Committee. Dr. Sushila Nayar.

Shri S. M. Banerjee: The Chairman should have resigned.

श्री बागड़ी (हिसार) : इस तरह के गलत फैसले करने से पहले सदन को . . .

अध्यक्ष महोदय : बड़े अफसोस की बात है। वहाँ मेरे साथ लीडर्स प्राफ ग्रुप्स बैठे थे और वह यहाँ भी बैठे हुए हैं . . .

श्री मधु लिमय (मुंगेर) : फैमला ठीक है . . .

अध्यक्ष महोदय : फैमला ठीक है तो ठीक है . . . । डा० नायर ।

13.11 hrs.

*DEMANDS FOR GRANTS—contd.

MINISTRY OF HEALTH AND FAMILY PLANNING—contd.

Mr. Speaker: Further discussion and voting on the Demands for Grants under the control of the Ministry of Health and Family Planning together with the cut motions moved.

The hon. Minister might continue.

The Minister of Health and Family Planning (Dr. Sushila Nayar): Mr. Speaker, I was yesterday, in the course of my reply to the debate on the Demands of the Health Ministry, referring to the question of family planning. I will add one or two points to what I had stated yesterday and then go on to the general health side.

It was stated by Dr. Chandrabhan Singh that IUCD was not a panacea.

We agree that no one method is a panacea. That is why the Government is using all possible methods available so that we can see results in the form of reduction of the birth-rate in the shortest possible time. IUCD has only one advantage over some of the other method. It is a reversible process unlike sterilisation. We are recommending IUCD for those cases where there is one child or two and the couple may wish to have another, a third child. When couples have three or more children, we advise them on sterilisation vasectomy. If they do not want sterilisation, they can use any of the other methods; and the conventional contraceptives are being used.

I would like to take this opportunity to express the point of view of Government on the controversy regarding I.U.C.D. vs. the contraceptives pill which has been appearing in the newspapers from time to time. So far as the pill is concerned, Government has not accepted it for mass use. The reasons are: firstly, the pill has to be used every day regularly for 21 to 22 or 23 days in the month, and if the woman forgets it for three days, in the month, the effect of the pill disappears. To expect our woman to take a pill every day regularly every month for three weeks throughout the reproductive period of one's life is a little bit too much; our people are not used to taking pills in that manner.

The second reason why we have not accepted it on a mass scale is that there are certain side effects that have been reported in the western countries where they have used these pills for some time. There were originally cases of thrombophlebitis of the leg vein, called the white leg, but of late there have been some eye complications. The fear is that thrombosis of the eye vein has in these cases resulted in loss of eye-

*Moved with the recommendation:

of the President.